Government of India Ministry of Women and Child Development

Lok Sabha Unstarred Question No. 3413 To be answered on 18.12.2015

WORKING WOMEN HOSTEL

3413. Shri Kanwar Singh Tanwar, Shri Ram Charan Bohra, Shri E.T. Mohammed Basheer, Shri Kodikunnil Suresh.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of Working Women Hostels (WWHs) presently operational in the country, State/UT-wise;
- (b) whether any provision has been made for day care centres for children in such hostels and if so, the details thereof;
- (c) whether of Government is implementing any scheme for construction/running the WWHs, if so, the details thereof indicating the criteria/norms laid down for granting/extending financial assistance thereunder;
- (d) whether the Government has received proposals for construction of more WWHs under the said scheme, if so, the details of proposals received and approved along with the funds allocated/released and utilised thereunder during each of the last three years and the current year, State/UT-wise;
- (e) whether the Government has made any studies to assess functioning of such hostels, if so, the details and outcome thereof; and
- (f) the further measures taken by the Government to make the scheme more effective and check mutualisation of funds thereunder?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) to (c):- The Ministry of Women & Child Development under the Scheme of 'Working Women Hostel' provides financial assistance to State Government agencies, Urban Municipal Bodies including Cantonment Boards, Panchayati Raj Institutions, Self Help Groups, Recognized Colleges/ Universities, Civil

Society Organisations and Corporate Houses for construction of hostels for working women or running of working women hostels in rented premises. As per the Scheme guidelines, States/ UTs are required to undertake need assessment for working women hostels and recommend proposals for sanction of grants.

Under the Scheme 75% of the Project Cost is provided as grant-in-aid to the implementing agencies for construction of Hostel building on Public Land. However, this assistance is limited to 50% to Corporate Houses. For running hostels in rented premises, the amount of rent as assessed by the State PWD/ District Collector will be paid. In addition to construction grant/ rent, one time non-recurring grant at the rate of Rs. 7500/- per inmate is payable for purchase of furniture and furnishings.

The Scheme provides for a day care centre in the working women's hostel. Normally for a 100 bedded hostel, provision for 30 children should be made in the day care centre. The fee charged from the children in the day care centre should not be more than 5% of the emoluments of the mother or the actual expenditure whichever is less. State/UT-wise details of working women hostels with day care centres sanctioned under the scheme of Working Women Hostel is given in **Annexure-I**

- (d) State/ UT- wise details of proposals received, sanctioned and funds released under the scheme of Working Women Hostel during each of last three years and the current year are given in **Annexure-II**.
- (e) The Scheme has been evaluated by Indira Gandhi National Open University (IGNOU) and recommended its continuation
- (f) The Scheme has recently been revised in June, 2015 wherein a provision has been made to construct the hostel building **only on public land.** The Scheme provides for facilities like Solar Water Heating System/ Geyser and Washing Machines for the convenience of the inmates. Regular monitoring of the functioning of the hostels under this scheme is the responsibility of the District Women's Welfare Committee. In case, implementing agency misutilizes the financial assistance or use the hostel building for any other purpose, the Government of India through the Ministry or State Department is entitled to take over the hostel building and /or assests created by the grant-in-aid provided under the scheme. The criminal proceeding may also be initiated by lodging an FIR against the defaulting implementing agency, and strict legal action taken in order to recover grant with penal rate of interest as agreed in the bond furnished before the release of grant.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF LOK SABHA UN-STARRED QUESITON NO. 3413 FOR 18.12.2015 BY SHRI KANWAR SINGH TANWAR, SHRI RAM CHARAN BOHRA, SHRI E.T. MOHAMMED BASHEER AND SHRI KODIKUNNIL SURESH REGARDING WORKING WOMEN HOSTEL.

STATE/UT-WISE DETAILS OF WORKING WOMEN HOSTELS ALONG WITH DAY CARE CENTRES FOR CHILDREN SANCTIONED UNDER THE SCHEME FOR WORKING WOMEN HOSTEL (AS ON 14.12.2015)

S.No.	State/U.T.		No. of Hostels	No. of Day Care Centres
1.	Andhra Pradesh		37	18
2.	Arunachal Prades	sh	12	4
3.	Assam		14	5
4.	Bihar		6	3
5.	Chhattisgarh		10	3
6.	Goa		2	0
7.	Gujarat		26	6
8.	Haryana		20	9
9.	Himachal Prades	1	13	ő
10.	Jammu& Kashmii		5	2
11.	Jharkhand		2	1
12.	Karnataka		52	19
13.	Kerala		154	88
13. 14.			62	12
14. 15.	Madhya Pradesh			47
	Maharashtra		138	
16.	Manipur		20	11
17.	Meghalaya		3	1
18.	Mizoram		4	0
19.	Nagaland		18	3
20.	Orissa		29	8
21.	Punjab		14	4
22.	Rajasthan		39	13
23.	Sikkim		2	1
24.	Tamil Nadu		96	40
25	Telangana		21	5
26.	Tripura		1	0
27.	Uttar Pradesh		41	16
28.	Uttarakhand		7	2
29.	West Bengal		38	16
	Total States		886	337
	Union Territories	6		
1.	A & N Islands		-	-
2.	Chandigarh		7	2
3.	Delhi		20	6
4.	Pondicherry		4	0
	Total UTs		31	8
	All India Total	917		345
Hotels i	n rented premises			
1.	Rajasthan		1	1
2.	Maharashtra		2	

Annexure-II

ANNEXURE REFERRED TO IN REPLY TO PART (d) OF LOK SABHA UN-STARRED QUESITON NO. 3413 FOR 18.12.2015 BY SHRI KANWAR SINGH TANWAR, SHRI RAM CHARAN BOHRA, SHRI E.T. MOHAMMED BASHEER AND SHRI KODIKUNNIL SURESH REGARDING WORKING WOMEN HOSTEL.

DETAILS OF PROPOSALS RECEIVED, SANCTIONED AND FUNDS RELEASED TO THE ORGANISATIONS LOCATED IN VARIOUS STATES/UTs UNDER THE SCHEME OF WORKING WOMEN HOSTEL DURING THE LAST THREE YEARS AND CURRENT YEAR.

	Year	2012-13			2013-14		2014-15			2015-16 (As on 14.12.2015)			
S. No.	Name of State/UTs	Received	Sanctioned	Funds released	Received	Sanctioned	Funds released	Receive d	Sanctione d	Funds released	Received	Sanctioned	Funds released
01	Andhra Pradesh	09	07	5,20,51,233	06				05****	6,49,34,707			
02.	Arunachal Pradesh					01**	1,10,59,875			88,47,900			
03.	Chhatisgarh						21,82,500						
04.	Gujarat				02				02****				
05.	Haryana	02											
06.	Himachal Pradesh										02		
07.	Karnataka	01				01***	60,74,219			46,56,630			
08.	Kerala	02	01	1,54,69,937	05	04	7,98,70,682	06		20,66,829			
09.	Maharashtra	01			01		10,63,133	03				03****	1,92,80,521
10.	Manipur		01*	46,94,762	08	01	53,19,616		01***	35,31,958		01****	75,47,250
11.	Mizoram												
12.	Nagaland				05	01	1,67,76,000	02	01***	58,53,241			1,34,20,800
13.	Rajasthan	01		2,43,208			5,04,000						
14.	Tamil Nadu												
15.	Telangana								01****				
16.	West Bengal	01											
	Total	17	09	7,24,59,140	27	08	12,28,50,025	11	10	8,98,91,265	02	04	4,02,48,571

^{*} The proposal was received during the financial year 2009-10.
** The proposal was received during the financial year 2010-11.

^{***} The proposal was received during the financial year 2012-13.

^{****} The proposal was received during the financial year 2013-14.

^{*****}The proposal was received one each during the financial year 2012-13, 2013-14 and 2014-15